

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No.409
CP/194/ND/2023

IN THE MATTER OF:

Rashmi Sharma	...	Applicant
Versus		
Ansal Properties And Infrastructure Limited	...	Respondent

under Section 73 (4).

Order delivered on 18.04.2024

Coram:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	: Mr. Ashok Sachdeva, Authorized Representative
For the Respondent	: Adv. Mahima Shekhawat

ORDER

Mr. Ashok Sachdeva, Authorized Representative on behalf of the Applicant is present and Learned Counsel for the Respondent is present Adv. Mahima Shekhawat present through VC and also the Company Secretary is physically present. In this matter pleadings already complete.

List the matter on **01.05.2024** at **11:00am**.

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)